

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR B.SUDHEENDRA KUMAR

CRIMINAL APPEAL NO(s). 321 OF 2001

RAJESH KUMAR SINGH

Appellant (s)

VERSUS

HIGH COURT OF JUDICATURE OF M.P.

Respondent(s)

(With office report )

Date: 20/04/2007 This Appeal was called on for hearing today.

For Appellant(s)

Mr. M.C. Dhingra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Six weeks' time is granted to file additional documents.

Issue summons for non-prosecution after six weeks, in the event of default,

as provided in Circular dated 28.11.2006.

(B.SUDHEENDRA KUMAR)

Registrar

hj